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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 20th May, 1980.

NOTIFICATION  
INCOME TAX

No.3341(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri SARADINDU BOSE being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri SARADINDU BOSE takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
Government of India Press,  
NEW DELHI.

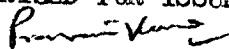
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(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

No.CC/ITCC/3176/943/RSP/80.

\* SHARMA \*  
4/6/80